

THE PAYMENT OF SALARIES AND ALLOWANCES
(THIRD AMENDMENT) BILL, 2012

(As passed by the Assembly)

A

BILL

further to amend the Payment of Salaries and Allowances Act, 1951.

Preamble.—WHEREAS, it is expedient further to amend the Payment of Salaries and Allowances Act, 1951 for the purpose hereinafter appearing;

BE it enacted in the Sixty-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 2013.

(2) It shall come into force at once.

2. *Insertion of new section 8C.*—After section 8B of the Payment of Salaries and Allowances Act, 1951 (XIV of 1951), the following section shall be inserted, namely:—

“8C. *Reimbursement of amount incurred in connection with purchase of books.*—Subject to such rules as may be made in this behalf, every member of the Legislative Assembly including the Speaker, the Deputy Speaker, the Leader of Opposition, the Chief Whip and the Ministers shall be entitled to get the expenditure incurred in connection with purchase of books reimbursed subject to a maximum of rupees fifteen thousand every financial year.”.